

concerned Departments/Organisations under the Electricity (Supply) Act, 1943 and from environmental angle etc.

Compensation to families of workers killed in coal mines

2470. SHRI DHARAMCHAND JAIN: Will the Minister of ENERGY be pleased to state how much compensation, Provident Fund, Gratuity, life cover schemes have been paid to each of the families of workers who were killed in accidents in coal mines under Coal India Limited during the last two years till August, 1981 and the dates of payments in each case and the amount so paid?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): The information is being collected and will be laid on the Table of the House.

Chairman of the National Thermal Power Corporation

2471. SHRI ASHWANI KUMAR: Will the Minister of ENERGY be pleased to state:

(a) whether Heavy Industry Undertaking like BHEL, MAMC etc., are suppliers to National Thermal Power Corporation;

(b) whether the Secretary, Heavy Industry is also the Chairman of the NTPC;

(c) if so, whether this is in accordance with the existing policy regarding such appointments; and

(d) if the answer to part (c) above be in the negative, what are the circumstances under which Secretary Heavy Industry is also the Chairman of the NTPC?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Yes, Sir.

(b) No, Sir.

(c) and (d) The question does not arise.

Import of push button telephone instruments

2472. SHRI NAND KISHORE BHATT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that Government propose to import push button telephone instruments for use during Asiad;

(b) whether such telephones cannot be obtained by indigenous electric units; and

(c) whether Government propose to introduce the choice of having the manually operated or push button instrument to subscriber; and if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) No Sir.

(b) Does not arise.

(c) Subscribers are already having choice of using their own push button instruments under licence from P&T as extension on plug and socket arrangement.

9.00 P.M. news bulletin

2473. SHRI LAKHAN SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that in the 9-00 P.M. News Bulletin of the All India Radio from January 1 to 14, 1981, statements of and news about the Prime Minister occupied 20 per cent of internal news coverage in terms of lines broadcast; other Congress (I) Ministers and leaders got 29 per cent; the Opposition was given 5 per cent and 2 per cent remained for non-Congress (I) Governments; and

(b) what are the comparative figures for the same period of the bulletin in 1980 and 1979?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) and (b) Comparative statement of coverage to Prime Minister, Ministers and Opposi-

tion Leaders etc. in the 9-00 P.M bulletin of AIR for the period 1st to 14th January for the years 1979, 1980 and 1981.

(Figures represent percentage of domestic news)

	1-1-81 to 14-1-81	1-1-80 to 14-1-80	1-1-79 to 14-1-79
1. Prime Minister			
(a) On Government policy and programmes :	18.14	3.49	6.38
(b) On Party and other matters	2.89	1.51	0.86
2. Central and State Ministers of Ruling Party*			
(a) On Government Policy and Programmes	28.81	2.37	17.01
(b) On Party and other matters	0.30	2.08	0.78
3. Leaders of Ruling Party	3.67	4.89	3.78
4. State Ministers not belonging to Ruling Party at Centre	3.03	4.12	2.33
5. Opposition leaders.	4.50	29.41	5.29

*In 1980, the Lok Dal and Congress (U) Coalition formed the ruling party upto 13-1-1980 and on 19-1-1980 a new Congress (I) Government took over.

Confirmation of Chief Justices

2474. SHRI SYED SHAHABUD-DIN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Unstarred Starred Question 1140 given in the Rajya Sabha on the 31st August, 1981 and state:

(a) the date of Justice S. C. Ghosh's initial acting appointment as the Chief Justice of Calcutta High Court;

(b) the normal requisite period of satisfactory officiation for confirmation;

(c) the dates of initial/acting appointment in the case of other acting Chief Justices in India;

(d) the dates of their retirement; and

(e) whether they are likely to be confirmed before they retire?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Shri Justice S. C. Ghosh was appointed under Article 223 of the Constitution to perform the duties of the office of Chief Justice of the Calcutta High Court with effect from 28-1-1981.

(b) and (e) Chief Justices are appointed in accordance with the provisions of Article 217 of the Constitution. An appointment of Chief Justice made under these provision is permanent. These provisions do not provide for any period of officiation or for confirmation after a period of officiation.

(c) and (d) The requisite information is given in the attached statement.